

LID No. 376/19
Shanker Kumar Shah vs Green Field School

22.08.2020

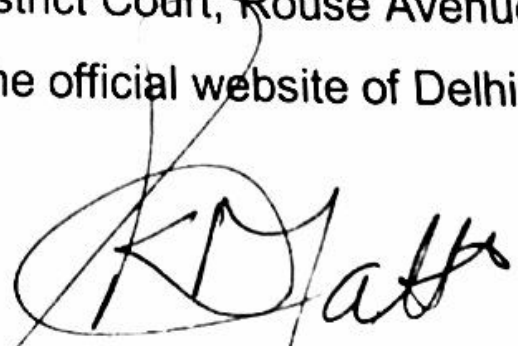
Present: None for the workman.
None for managements no.1 and 2.
Sh.Ashish Sharma, AR for the management no.3

The matter was earlier fixed for 21.04.2020 for talk of settlement, failing which for hearing arguments on the application, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman and managements no.1 and 2 through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing arguments on the application on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LID No. 377/19
Rajesh Kumar Ram vs Green Field School

22.08.2020

Present: None for the workman.
None for managements no.1 and 2.
Sh.Ashish Sharma, AR for the management no.3

The matter was earlier fixed for 21.04.2020 for talk of settlement, failing which for hearing arguments on the application, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman and managements no.1 and 2 through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing arguments on the application on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LID No. 378/19

Jeevan Ram@ Jeevach Ram vs Green Field School

22.08.2020

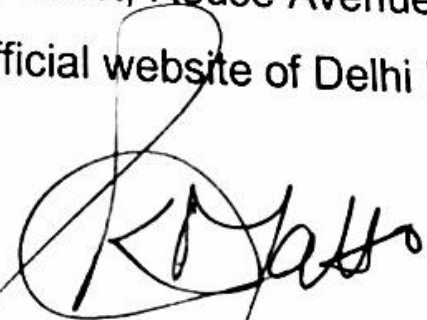
Present: None for the workman.
 None for managements no.1 and 2.
 Sh.Ashish Sharma, AR for the management no.3

The matter was earlier fixed for 21.04.2020 for talk of settlement, failing which for hearing arguments on the application, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman and managements no.1 and 2 through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing arguments on the application on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 4691/16
Deepak Singh vs M/s Cosmos Auro System Pvt.Ltd.

22.08.2020

Present: None for the parties.

The matter was earlier fixed for 21.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 21.04.2020 is received back with the report unserved.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LR No. 2310/16
Gyanender Singh Chauhan vs Richa Company

22.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 21.04.2020 for the service of the LRs of the deceased proprietor of management no.2 and also for filing of the receipt of the cost imposed on the workman, but, the workman has failed to file fresh address of the LRs of the deceased proprietor of management no.2 and also failed to file receipt of the cost, so, the notices to the LRs of the deceased proprietor of management no.2 are not issued. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file fresh addresses of the LRs of the deceased proprietor of management no.2 and file the receipt of the cost along with e.mail addresses, mobile phone numbers of the LRs of the deceased proprietor of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the LRs of the deceased proprietor of the management no.2, which are returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of

contd...2

-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 3763/16
Arjun Yadav vs Richa and Company

22.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 21.04.2020 for the service of the LRs of the deceased proprietor of management no.2 and also for filing of the receipt of the cost imposed on the workman, but, the workman has failed to file fresh address of the LRs of the deceased proprietor of management no.2 and also failed to file receipt of the cost, so, the notices to the LRs of the deceased proprietor of management no.2 are not issued. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file fresh addresses of the LRs of the deceased proprietor of management no.2 and file the receipt of the cost along with e.mail addresses, mobile phone numbers of the LRs of the deceased proprietor of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the LRs of the deceased proprietor of the management no.2, which are returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of
contd...2



-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2232/16
Mannohan Singh vs Rayan International School

22.08.2020

Present: Sh. Rajneesh Bhaskar, AR for the workman.
Sh. Dipender Kumar, AR for the management.

The matter is fixed for today for payment of the settled amount.

Today, ARs of the parties have appeared through video conference, but, the workman has not appeared.

Ld. AR of the management has submitted that the management is ready to pay the settled amount.

So, the matter is ordered to be listed on 07.09.2020 for payment of the settled amount.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LID No. 8/16

Sh. Raj Kumar Pandit vs M/s Heddison Blue Hotel New Delhi

22.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.

Sh. Jitender Bhardwaj, AR for the management, through video conference.

The matter was earlier fixed for 20.07.2020 for consideration on the application filed by the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the Id. AR for the workman seeks adjournment, as the workman could not come today. So, in view of request made by Id. AR for the workman, matter is ordered to be listed for consideration on the application, filed by the management on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

22.08.2020

LIR No. 520/18
Laxmi Narayan vs M/s Bimbrah Electronics Pvt.Ltd.

22.08.2020

Present: Sh.Ajit Kumar Singh, AR for the workman.
Ms.Pallavi, proxy AR for the management.

The matter was earlier fixed for 21.04.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, Id. ARs for the parties have appeared through video conference. Accordingly, the matter stands adjourned for talk of settlement on 05.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LID No. 457/19
Ved Prakash vs Design Hub

22.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 21.04.2020 for the payment of the settled amount, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, the matter stands adjourned for the same purpose on 10.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LCA No.428/19

Tina Kumar vs M/s Libra Four Wheel Pvt. Ltd.

22.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.07.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workwoman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 09.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI**

22.08.2020

LCA No. 429/19
Sunil Singh Rawat vs M/s Libra Four Wheel Pvt. Ltd.

22.08.2020

Present: None for the parties.


The matter was earlier fixed for 20.07.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 09.12.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LCA No.430/19
Shalu vs M/s Libra Four Wheel Pvt. Ltd.

22.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.07.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workwoman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 09.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 1908/19

Anchul vs M/s Shivani Tour and Travels

22.08.2020

Present: Sh.Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

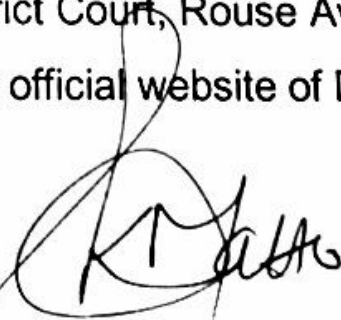
The matter was earlier fixed for 21.04.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management is received back with the report served.

Today, no one has appeared on behalf of the management through video conference

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 09.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LID No. 635/19
Rajesh Kumar vs Corporate Solutions ,C.S.Security and Ors.

22.08.2020

Present: None for the workman.
Ms. Bhanita Patowary, AR for the management no.3
through video conference.
None for managements no.1 and 2

The matter was earlier fixed for 21.04.2020 for filing of the written statement by the management no.2 and for filing of rejoinder to the written statement, filed by management no.3 and also for filing the fresh address of the management no.1 and its service, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman has failed to file fresh address of the management no.1. So, the notice to the management no.1 is not issued.

Today, no one has appeared on behalf of the workman and managements no.1 and 2 through video conference

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.1 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.1, which are returnable on 10.12.2020.

Matter stands adjourned for filing of the written statement by the management no.2 and for filing of rejoinder to the written statement of management no.3 and also for service of the management no.1 on 10.12.2020. contd...2



-2-

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2532/19
Sanjay Kumar vs Paul Components Pvt.Ltd and Ors.

22.08.2020

Present: None for the workman.
 None for the managements.


The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LIR No. 2981/19

Sanjay Ram @Sanjeev vs Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

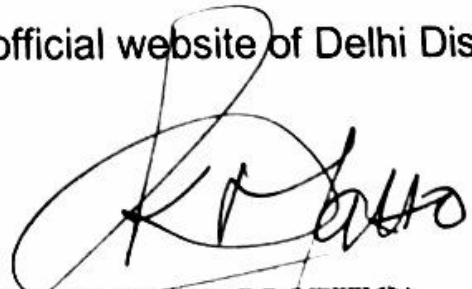
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2982/19

Dayanad Pandit vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

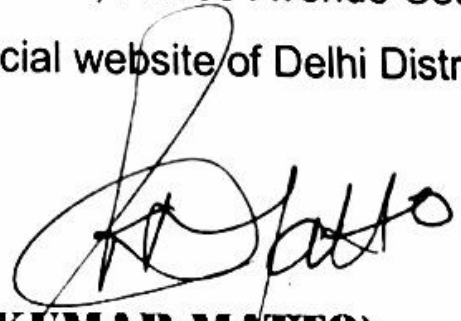
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2983/19

Ram Sunder vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

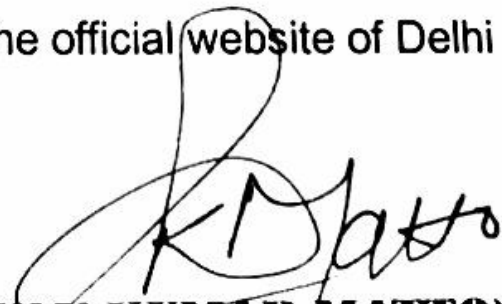
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020**

LIR No. 2984/19

Sonu vs vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

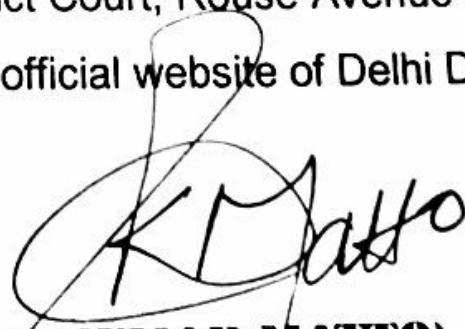
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2985/19

Kanhaiya Lal @ Krishna vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present:

None for the workman.

None for the managements.


The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS NEW DELHI

LIR No. 2986/19

Ram Kumar vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2987/19

Binda Paswan vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

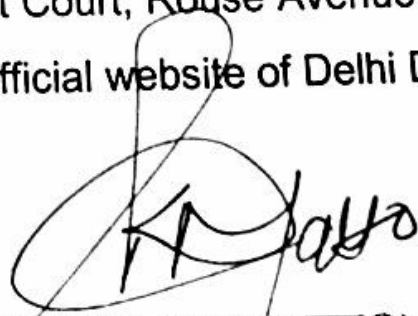
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 2989/19

Ram Shankar vs M/s Paul Component Pvt.Ltd.

22.08.2020

Present: None for the workman.
 None for the managements.

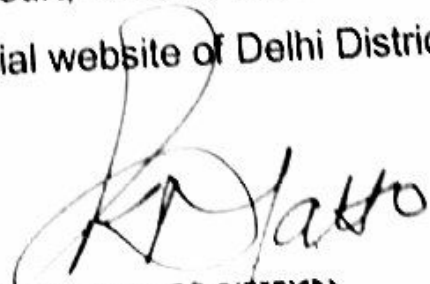
The matter was earlier fixed for 21.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to all the three managements are not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of all the three managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the three managements, which are returnable on 14.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 3186/17
Banwari vs Pyare Lal Steel

22.08.2020

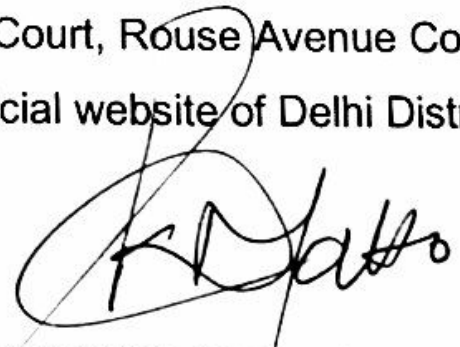
Present: Md.Nadeem, proxy AR for the workman.
None for the management.

The matter is fixed for today for filing rejoinder and framing of issues.

Today, Mohd. Nadeem, has appeared on behalf of the workman through video conference and seeks adjournment.

Accordingly, the matter stands adjourned for filing rejoinder and framing of issues on 09.10.2020. It will be last and final opportunity for the workman to file the rejoinder.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.08.2020

LIR No. 3187/17

Jagannath Paundey vs Pyare Lal Steel

22.08.2020

Present:

Mohd.Nadeem, proxy AR for the workman.

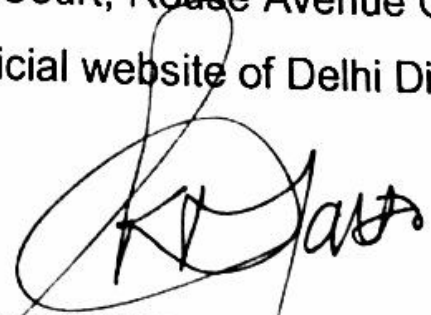
None for the management.

The matter is fixed for today for filing rejoinder and framing of issues.

Today, Mohd. Nadeem, has appeared on behalf of the workman through video conference and seeks adjournment.

Accordingly, the matter stands adjourned for filing rejoinder and framing of issues on 09.10.2020. It will be last and final opportunity for the workman to file the rejoinder.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 3822/18
Madan Lal Rana vs M/s H.T.Media
22.08.2020

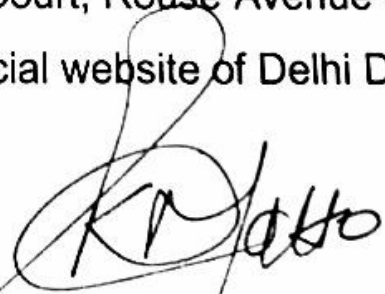
Present: None for the workman.
 Ms. Raavi Birbal, AR for the management.

The matter is fixed for today for framing of issues, but today, no one has appeared on behalf of the workman through video conference.

Perusal of the record reveals that for the last many dates, no one is appearing on behalf of the workman. However, in the interest of justice, no adverse orders are being passed despite of non-appearance of the workman.

Matter stands adjourned for personal appearance of the workman and for framing of issues on 16.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LID No. 360/19
Premjeet vs Ryan International School and anr.

22.08.2020

Present:

None for the workman.

Sh. Gaurav Bajaj, AR for the management no.1

Sh. Rajiv Gupta, AR for the management no.2

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for framing of issues on 15.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.08.2020

LIR No. 3354/16
Om Prakash Pandey vs. M/s Techno Crafts
Engineering Consultants P Ltd.

22.08.2020

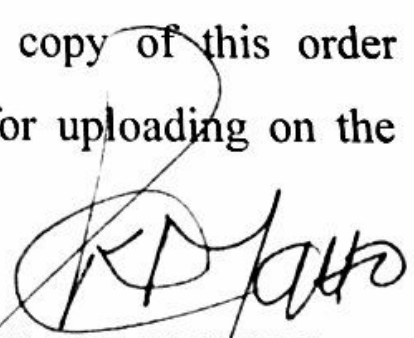
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 21.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference. Workman had earlier moved an application for summoning the witness from Calcutta. But, the workman has failed to file PF & RC, so, the notice to the witness could not be issued. Workman is directed to file PF & RC, so, the witness may be summoned for the next date of hearing.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 12.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

22.08.2020

LIR No. 7983/16
Virendra Singh vs. M/s Mata Chanan Devi Hospital & Anr.

22.08.2020

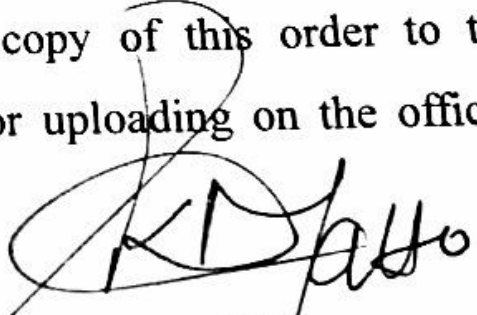
Present: None for the workman.
None for the managements.

The matter was earlier fixed for 21.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 12.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 8690/16
Afsar Beg vs. Bhagwan Mahvir Hospital

22.08.2020

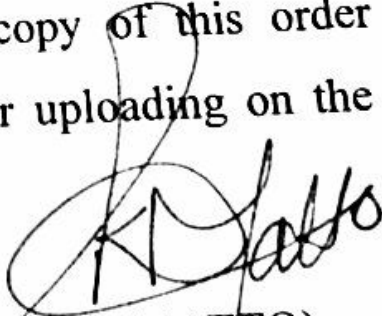
Present: None for the workman.
Sh. R.M. Tiwari, AR for the management through video conference.

The matter was earlier fixed for 21.05.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 13.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 346/17
Rajni vs. M/s Delhi Race Course Club Ltd.

22.08.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 13.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 719/17
Brijesh Pandit vs. M/s Print Line & Anr.

22.08.2020

Present: None for the parties.

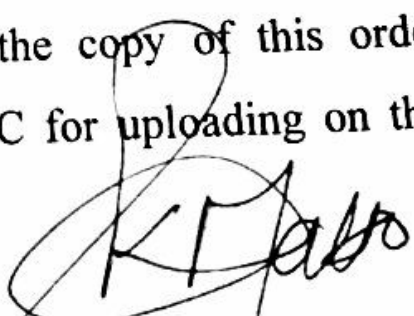
The matter was earlier fixed for 21.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 14.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

It will be last and final opportunity to the workman to conclude his entire evidence.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 2268/17
Mahesh Kumar vs. M/s Shri Krishna International

22.08.2020

Present: None for the workman.
Sh. Santosh Singh with Ms. Pooja, AR for the management
through video conference.

The matter was earlier fixed for 21.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 16.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LID No. 85/18
Sanjay Poddar vs. M/s J.R. Fabric Pct. Ltd.

22.08.2020

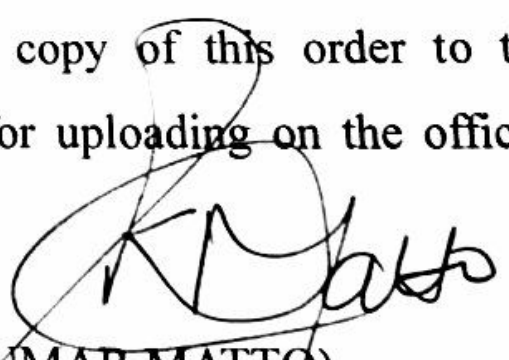
Present: None for the workman.
None for the management.
(Defence of the management is already struck off.)

The matter was earlier fixed for 20.07.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on 16.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LID No. 312/18
Partap vs. M/s Bhagwati Industry

22.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
Sh. Deepak Vuttsya, AR for the management, through video conference.

The matter is fixed for today for the evidence of the workman.

Ld. AR for the workman seeks adjournment as the workman could not come.

Accordingly, the matter stands adjourned for the evidence of the workman on 19.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LID No. 313/18
Suresh vs. M/s Bhagwati Industry

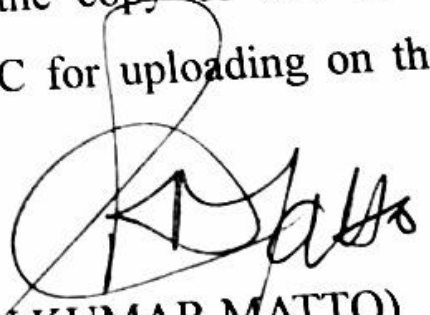
22.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman, through video conference.
Sh. Deepak Vuttsya, AR for the management through video conference.

The matter is fixed for today for the evidence of the workman.
Ld. AR for the workman seeks adjournment as the workman could not come.

Accordingly, the matter stands adjourned for the evidence of the workman on 19.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3950/18
Samar Bahadur vs. M/s Shining Star Outsource Services P Ltd.

22.08.2020

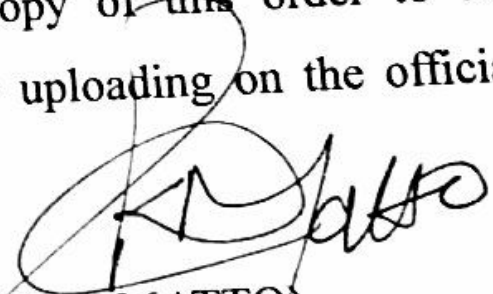
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 21.05.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 22.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 298/16
Badshah vs. M/s Amway India Pvt. Ltd.

22.08.2020

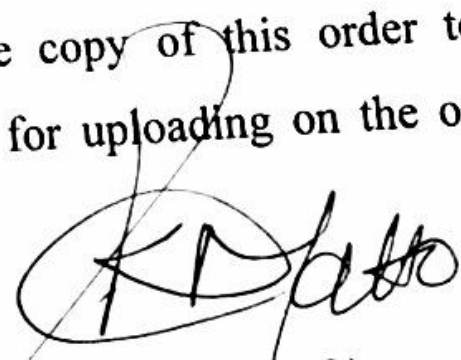
Present: None for the workman.
None for the management.

The matter was earlier fixed for 21.05.2020 for evidence of the management and also for the payment of the cost by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 09.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 892/16
Ghanshyam vs. M/s Amway India Pvt. Ltd. & Anr.

22.08.2020

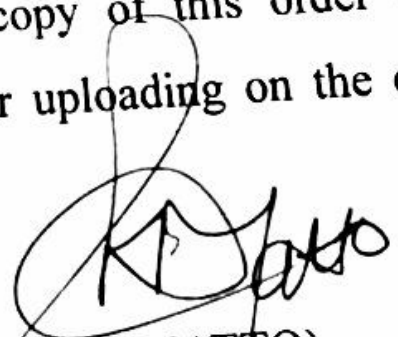
Present: None for the workman.
None for the management.

The matter was earlier fixed for 21.05.2020 for evidence of the management and also for the payment of the cost by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 09.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 4235/16
Ram Sahay vs. M/s Modern Public School

22.08.2020

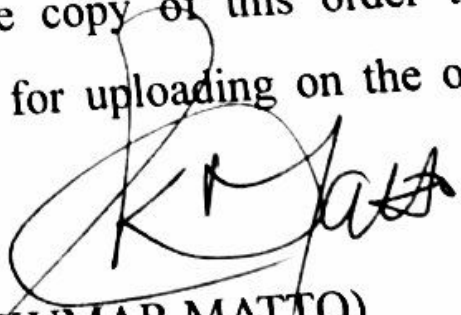
Present: Sh. Harsh Vardhan Sharma, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 21.04.2020 for remaining evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 5448/16
Suresh Kumar vs. M/s Delhi Urban Shelter Improvement Board

22.08.2020

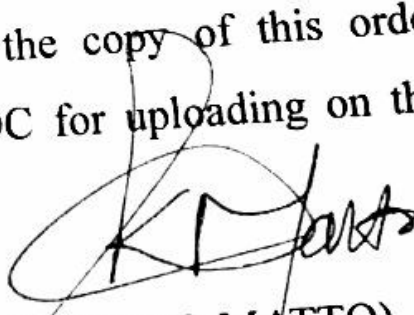
Present: None for the parties.

The matter is fixed for today for the evidence of the management and also for the payment of the cost by the management to the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 15.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 5500/16
Hukum Chand vs. M/s Flowers & Flowers
Garland Decoration Works & Services Raju & Sons.

22.08.2020

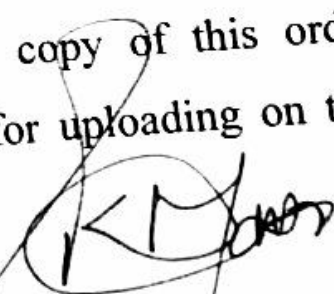
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 20.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 7664/18
Satai Ram vs. M/s G.D. Baker & Ors.

22.08.2020

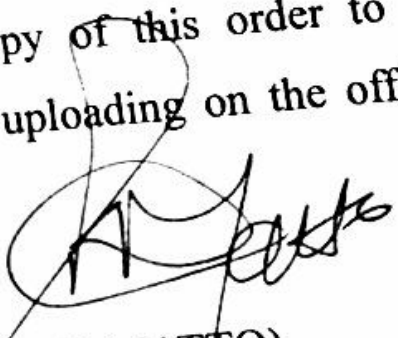
Present: Sh. Shobha Ram, AR for the workman through video conference.
None for the managements.

The matter was earlier fixed for 21.05.2020 for consideration on the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the managements through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 8834/16
Sakshi Duggal vs. M/s Mahavir Juioner Model School

22.08.2020

Present:

Sh. Santosh Singh, AR for the workwoman through video conference.

Sh. R.M. Tiwari, AR for the management through video conference.

The matter was earlier fixed for 21.04.2020 for filing reply and arguments on the application filed by the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have appeared through video conference.

The Ld. AR for the management seeks adjournment as his reply is not ready.

Accordingly, the matter stands adjourned for filing reply and arguments on 01.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 9874/16
Rita Saha vs. M/s Mahavir Juioner Model School

22.08.2020

Present: Sh. Santosh Singh, AR for the workwoman through video conference.
Sh. R.M. Tiwari, AR for the management through video conference.


The matter was earlier fixed for 21.04.2020 for filing reply and arguments on the application filed by the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have appeared through video conference.

The Ld. AR for the management seeks adjournment as his reply is not ready.

Accordingly, the matter stands adjourned for filing reply and arguments on 01.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3873/18
Mithlesh Kumar vs. M/s S.G. Engineers

22.08.2020

Present: None for the workwoman.
Sh. G.S. Charya, AR for the management through video conference.

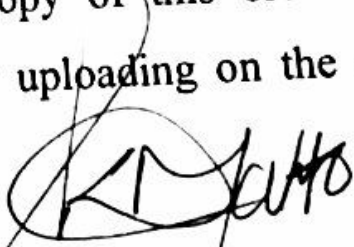
The matter was earlier fixed for 21.05.2020 for filing reply and consideration on the application filed by the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management seeks another opportunity to file reply to the said application.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3344/16
Sukant Kumar Pradhan vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

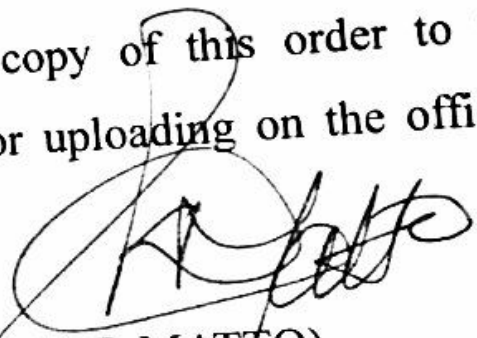
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3347/16
Jai Pal Singh vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

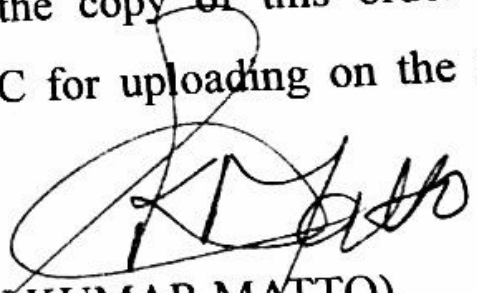
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3349/16
Pardeep Singh vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

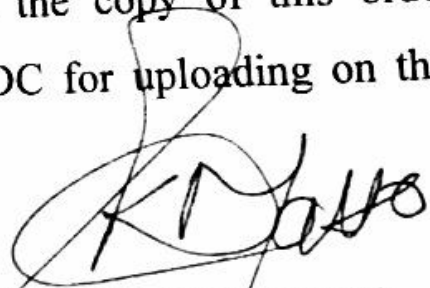
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3658/16
Mahender Singh vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

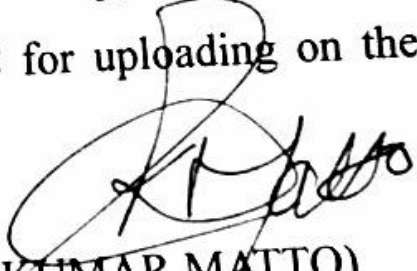
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3703/16
Mahesh Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

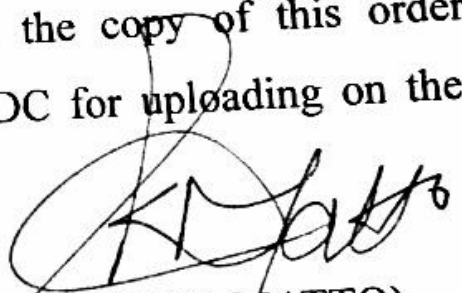
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 3704/16

Bishwanath Kumar Singh vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

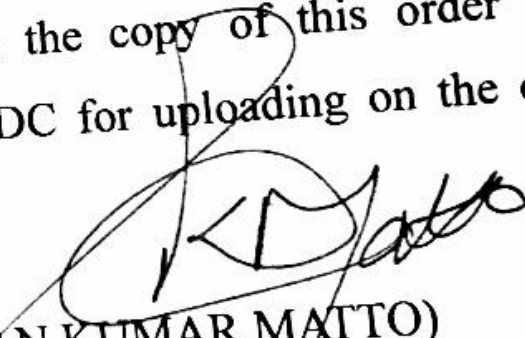
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 1323/16

Raj Kumar Kamti vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

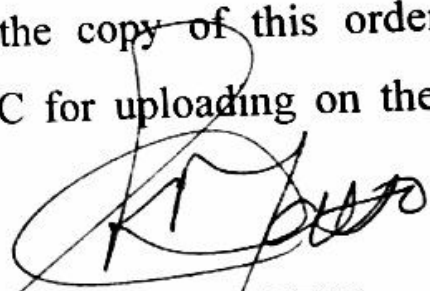
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

22.08.2020

LIR No. 1687/16

Praveen Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

22.08.2020

Present: None for the workman.

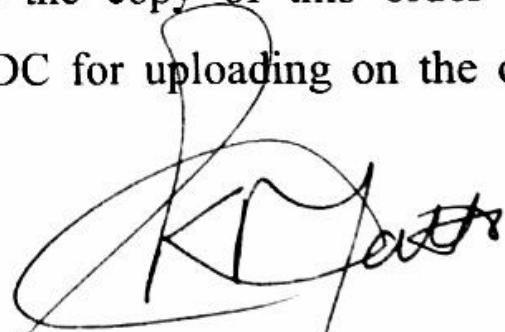
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 1074/16

Sri Kishan vs. M/s Fruit Vegetable Unit & Anr.

22.08.2020

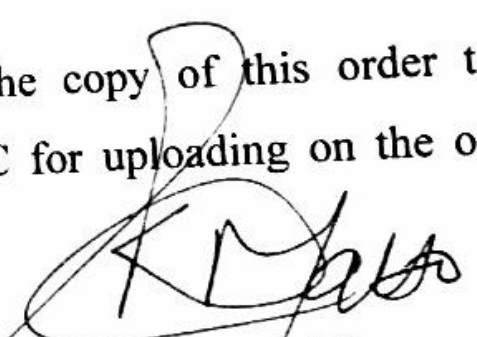
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 1902/16
Ram Lal Shah vs. M/s Fruit Vegetable Unit

22.08.2020

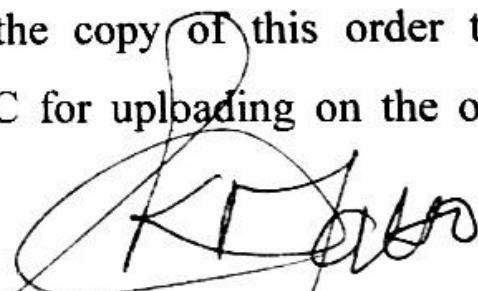
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LC No. 66/16

Manoj Kumar vs. M/s J.K. Art Press

22.08.2020

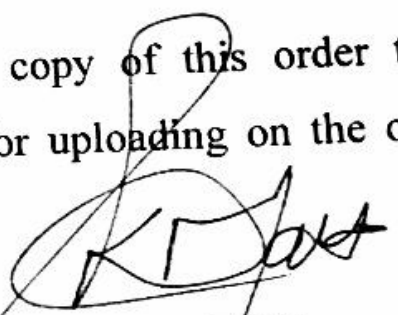
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 10.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LIR No. 413/16
Deepa vs. M/s Spiker Exclusive Footwear

22.08.2020

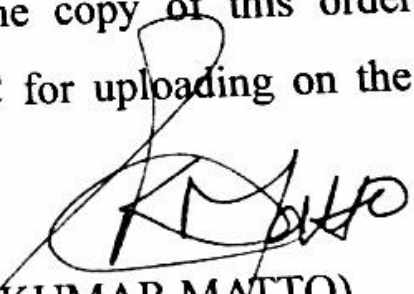
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 10.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020

LID No. 419/16

Rameshwar Dayal Sharma vs. The General Manager UT Limited

22.08.2020

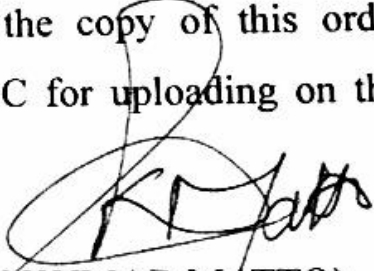
Present: Sh. H.V. Singh, AR for the workman.
Sh. Gulshan Chawla, AR for the management.

The matter is fixed for today for clarification.

The Ld. AR for the workman has made the clarifications.

Accordingly, the matter stands adjourned for orders for
24.08.2020 at 4 P.M.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
22.08.2020